Non-preparation of lists of eligible persons in Punjab under Government's loan waiver scheme

*302. SHRI MOHINDER SINGH LATHER: Will the Minister of FINANCE be pleased to state:

- (a) Whether there have been com plaints regarding non-preparation of lists OI eligible persons for agricultu ral and rural debt relief by the pub lic sector banks, regional rural banks and co-operative banks in Punjab thereby causing delay in the process of implementation of the loan waiver scheme:
- (b) whether it is a fact that instructions have been issued to get the listseligible persons prepared by a prescribed date; and
- (c) if so, what action has been taken against those responsible for deliberately delaying the preparation of lists of eligible persons under the debt-relief scheme?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c) A statement is laid on the Table of the House.

Statement

Government of India have formulated a Scheme known as Agricultural and Rural (ARDR) Scheme, 1990' for Debt Relief providing debt relief to farmers, landless cultivators, artisans and weavers upto Rs. 10, 000 by public sector banks and regional rural banks. In so far as the banks in cooperative sector are concerned, State Governments have been requested to frame a scheme on similar pattern. In this connection National Bank for Agriculture and Rural Development (NABARD) has reported that Government of Punjab has accepted Central Government's scheme.

Reserve Bank of India (RBI) and NABARD have also reported that

they have not receivied any complaints regarding non-preparation of lists of eligible beneficiaries under the defy •relief scheme, by the public sector banks, regional rural banks and cooperative banks in Punjab.

to Questions

NABARD has further reported that the work of finalisation of the lists of beneficiaries of public sector banks, regional rural banks and co-operative banks has been completed in 10 out of 12 districts in the State.

SHRI MOHINDER SINGH LATHER: Mr. Chairman, Sir, I would like to draw the attention of the hon. Minister to part (b) of my question. It says: "whether it is a fact that instructions have been issued to get the lists of eligible persons prepared by a prescribed date: ", i am sorry to say that no reply has been given in this regard; whether a date was prescribed by which the list was to be prepared. No reply has been given.

PROF. MADHU DANDAVATE: I will give the reply now. No specific date has been prescribed because some of the States have recorded certain reservations, or, sought certain clarifications. In fact, one of the hon. Members who took part in the debate on this issue the other day, Dr. Sivaji, also suggested that in order to remove the doubts in the minds of some persons, it would be better that we fix a cut-off, date so that the operations, all the arrangements, can be completed by that date. We will take note of it.

SHRI MOHINDER SINGH LAT-HER: In the reply, the hon. Minister has said that no complaints have been received either by the Government or by the Reserve Bank of India. Then, how is it that the farmers of Puniab have surrounded' the Raj Bhavan, the residence of the Governor, in Chandigarh? They are complaining of tardy and slow implementation of the loan-waiver scheme. What is the Government doins to expedite relief to the farmers?

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PROF. MADHU DANDAVATE: In the statement, I have said. I will read it out again. It says: "NABARD has further reported that the work of finalisation of the lists of beneficiaries of public sector banks, regional rural banks and co-operative banks has been completed in ten out of twelve districts in the State."

SHRI MOHINDER SINGH LATHER: Then, why are the farmers complaining about it? They have surrounded the Governor's house. It is going on for the last so many days.

PROF. MADHU DANDAVATE: Their demand is that the implementation should quicker. But as fer as the preliminary work is concerned, already, the beneficiaries have been identified in ten out of twelve districts. The process is going on. This will be expeditiously completed and the demands of the farmers will be met.

SHRI MOHINDER SINGH LATHER: What are the reasons for non-completion of the work in these two districts? No reasons have been given.

PROF. MADHU DANDAVATE: As I said earlier, there are a number of aspects that have to be ascertained.

MR. CHAIRMAN: It has been done in ten districts and only two districts remain. Is there anything special about these two districts?

PROF. MADHU DANDAVATE: Step-bystep they have to be worked out. I cannot say what exactly are the reasons for noncompletion of the work in these two districts. But I would like to point out that the banks are not only to identify the beneficiaries but also to identify the bad-crop-years from the various revenue records already available. They have also to see whether a particular person drawing loan has accounts in different banks so that the aggregate falls within Rs. 10. 000/-, loan to be repaid Is Rs. 10, 000/-. All these steps take 60me time. In some places, where the assessment started a bit late, some

delay is there. But I take note of the sentiments of the hon. Member. We will expedite the matter and send the necessary instructions.

to Questions

थी हरवेड सिंह हंसपाल: महोदय में ब्रापके माध्यम से यह जानना चाहर कि क्या कोई लोन्स अभी तक पंजाब श्रंदर वब हुए भी हैं या नहीं? प्रैस व श्रंदर श्रभी कुछ दिन पहले यह रिपो ब्राई थी कि करीब 200 करोड़ रूप। के लोन्स ग्रालरेडी समाप्त किए जा च्हं हैं क्या गवर्नमेंट इस बात को कन्फ़ा करेगी कि कितना लोन अब तक मा किया जा चुका है पंजाब में?

प्रो० मध दण्डवते: शायद ग्रापः जो श्रंपाज बताया है वह सही नही है इसलिः कि ग्रभी तक जिन लोगों के वे लोन माफ़ा किए गए उनकी राशि 70.: करोड़ रुपए है। इसलिए में समझत हं कि आपकी जो यह जानकारी है वि 200 करोड रुपए माम्र किए गए यह ठीक नहीं हैं।

श्री हरवेन्द्र सिंह हंसपाल: मैं ग्रापक वह प्रैस कटिंग भेज दूंगा। काइंडलं कन्फर्म ।

भी समापति: वह कह रहे हैं वि 200 करोड़ रूपए नहीं दिए 70 करोड़ दिए वह ज्यादा जानते हैं उनके ते खजाने से निकला है।

श्री हरवेद सिंह हंसपाल: यह पंजाब गवर्नमेंट की प्रैस रिलीज है।

प्रो॰ मधु दण्डवते: सभापति जी में तो बहुत खुश हं। ठीक है ग्रगर 200 करोड़ रुपए का काम हुन्ना होगा। हमारे पास तो लेटेस्ट फ़िगर्स हैं। मैं चैव करूंगा ग्रीर यदि 200 करोड़ रुपए का काम हुया होगा तो मझे वड़ी खशी है। मैं उसके बाद ही कन्फ़र्म करुंगा

SHRi PRAGADA KOTAIAH: May I know whether the list of handloom weavers who are to get loans waived off has been prepared by the nationalised banks or by the Government or by the cooperative central banks?

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PROF. MADHU D AND A V ATE: I will give the same reply which I gave day before yesterday. I had al-leeady confirmed that the various categories of the handloom weavers to whom he had referred, they are already included and since there was some difficulty or doubt regarding the inclusion of all these categories, a little more time was taken. But I can assure him that along with the other assistance this process will also be completed.

It is true that though the Chief Minister of Andhra Pradesh has not formally sent any letter of reservations-when I talk about res^ crvation, that makes embarrassment-about the scheme, we learn from some members that they have some reservations, I will enquire into the matter. But we will try to expedite the entire scheme and its implementation.

SHRi PRAGADA KOTAIAH: I would like to know whether any specific guidelines have been issued to the nationalised banks, cooperative central banks and also the Commissioners ol Handlooms in the States with regard to the waiver of loans of handloom weavers.

PROF. MADHU DANDAVATE: I have already sent and I repeat that I have sent it day before yesterday. In one we do not change the scheme.

श्रीमती सुषमा स्वराज: माननीय सभापति जी मैं ग्रापके माध्यम से दित्त मंत्री जी से जानना चाहंगी कि क्राज भी जवाब देते हुए ग्रीर पहले भी राज्य-सभा में एक तारांकित प्रश्न का उत्तर देते हुए उन्होंने बताया था कि किसान कर्ज मुक्ति योजना के तहत उन्होंने दो तरह की नीति बनाई है। एक तो यह है कि सार्वजनिक क्षेत्र के बैंकों ग्रीर क्षेत्रीय ग्रामीण वैंकों की 100 फ़ीसदी जिम्मेदारी 10,000 रुपए तक की नेन्द्रीय सरकार उठाएगी ग्रीर दूसरी यह है कि सहकारी बैंकों की 50 फ़ीसदी जिम्मे-दारी केन्द्रीय सरकार उठाएगी। मैं आपके

माध्यम से वित्त मंत्री जी से जानना चाहंगी कि इन्होंने अपने बजट प्रावधानों में किसान कर्ज मुक्ति योजना के लिए जो एक हजार करोड़ रुपए की राशि का प्रावधान किया था क्या वह राशि इन दोनों तरह की जिम्मेदारियों को उठाने के लिए पर्याप्त है? अगर पर्याप्त नहीं है तो क्या और राशि का प्रावधान वह करेंगे? यदि करेंगे तो कैसे करेंगे?

दण्डवते : सुषमा जी, प्रो० मध सदन में ग्राने से पहले मैंने इस सवाल का जवाब दिया था लेकिन उनकी जानकारी के लिए मैं फ़िर बता देना चाहता हं कि . . . (ब्यवधान)

श्री सभापति: वह प्राइवेटली दिया था ग्रब ५ ब्लिक्ली बताइए।

प्रो॰ मधु दण्डवते: नहीं यहां दिया था। उनके साथ जो प्राइवेट बात होती है उसका जिक्र मैं यहां नहीं करूंगा।

श्री सभापति: यह जवाब तो ग्रापने हाउस में ग्राने से पहले दिया था ग्रव हाउस में बताइए।

प्रो० मध् दण्डवते: सभापति जी, मैंने पहले भी कहा था ग्रीर यह संयाल कई साथियों ने उठाया था कि जब इस किसान कर्ज मुक्ति योजना का खर्ची बहुत बड़ा है और सिर्फ़ एक हजार करोड़ रुपए की राशि का प्रावधान मैंने ग्रपने बजट भाषण के ग्रनुसार किया है तो यह सारा खर्चा हम किस तरह से बरदाण्त करेंगे? तो मैंने उन्हें यह जवाब दिया था कि हम लोगों ने रिजर्व बैंक के साथ एक समझौता किया है, ग्ररेंजमेंट किया है ग्रीर इस ग्ररेंजमेंट के मुताबिक जिन प्रतिों ने यह कहा है कि हमारे पास पूरी 50 प्रतिशत राशि देने के लिये पैसा नहीं है तो रिजव वैंक के साथ यह इंतज़ाम किया गया है कि वह ग्रपने खजाने से यह पैसा बैंकों को दे देगा भीर तीन इनस्टॉलमेंट्स में वह काटकर अपनी राशि विभिन्न राज्यों से ले लेंगे, ये सारी बातें बजट करण मैंने सदन में किया।

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श्रीमती सुबसा स्वराज: राज्य सरकार के पास जो नहीं है उनके लिए ग्रेरेंजमेंट ग्रापने किया, लेकिन मैं तो केन्द्र सरकार की बात कर रही हूं क्योंकि जो राशि ग्रापने दी है क्या वह पर्याप्त है!

प्रो० मधु दण्डवते: मैंने पहले कहा है कि किसी तरह से पैसे का प्रावधान कम होगा तो वह हम करेंगे। जैसे दूसरे राज्यों के लिए मदद ले सकते हैं, इसी तरह से केन्द्र के लिए भी ले लेंगे। यह प्रावधान जरूर करेंगे, पैसे के लिए जो अरेंजमेंट है वह टूटेगा नहीं, यह अश्वासन में सदन को देना चाहता हं।

SHRI JAGESH DESAI: How much amount is required?

PROF. MADHU DANDAVATE: That also I have told. Sir, here are supplementaries without your permission. But with your permission....

MR. CHAIRMAN: No, i do not give permission.

SHRI SYED SIBTY RAZI: As the hon. Minister has stated, the Central Government has introduced a scheme—the agricultural and rural debt relief scheme—and requested the various States to formulate their own schemes on these lines. May I know from the hon. Minister, how many States have responded favourably in how many States loans have already been waived and what is the amount of the waived loans?

PROF MADHU DANDAVATE; Sir, I have said earlier that 17 States have already agreed to execute the scheme and 13 have already formally sent a scheme with some alterations and modifications—i. e. with additions in . some of the States like Madhya Pra-

desh. Sir, i have with me a chart—I won't read the entire thing, but I will give you the final figures only—which shows the number of borrowers identified so fars the credit given to borrower accounts, then the number of" certificates already issued for eligibility for waiver of loan and the actual amount that is written off. The details are as follows: 34. 48 lakhs of beneficiaries have already been identified so far. Then Rs. 293. 03 erores is the credit for waiving that has been ad-, mitted. Then the waiver certificates have already been issued to 26. 28 lakh people. And as for the actual amount which is waived, it is of the order of (Rs. 70. 4 erores.

DR. YELAMANCHILI SIVAJI: What about Andhra Pradesh?

MR. CHAIRMAN: Question 303.

Sale of smuggled gold seized throughvarious operations to meet therising prices of crude oil

*303. SHRI T. A. MOHAMMED SAQHY: f SARDAR JAGJIT SINGH AURORA:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal V under Government's consideration to sell smuggled gold seized through various operations to meet the rising " prices of crude oil in the international market;
- (b) if so, what are the details of. such a proposal; and
- (c) if the answer to part (a) above be in the negative, what other steps are being contemplated to meet the situation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) J to (c) A statement is laid on the Table of the House.

iThe question was actually asked on the floor of the House by Shri T. A. Mohammed Saqhy.